

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2000/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.14.06.2019/NCLAT/UR/791**

**In the matter of:**

JM Financial Asset Reconstruction Co. Ltd. .... Appellant

Versus

G. Madhusudhan Rao, Resolution Professional  
M/s. Bheema Cements Ltd. .... Respondent

Appearance: Mr. Abhishek Anand, Advocate for the Appellant.

**01.07.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 14.06.2019 and the Office after scrutiny of the Memo of Appeal on 17.06.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 18.06.2019. The Appellant re-filed the Memo of Appeal on 26.06.2019. It is stated in the Interlocutory Application (IA) that one of the defects being annexures on page Nos.160 and 161 were dim and illegible and it took considerable time to get legible copies of the said pages. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 02.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar